

**Central Administrative Tribunal
Principal Bench, New Delhi**

**OA No.2992/2014
MA No.2569/2014
MA No.3640/2016
MA No.3641/2016**

this the 14th day of December, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Shri Sunil Jauhri, 46 year
Film/Video Editor
S/o Shri Ramesh Chandra Verma
Film/Video Editor
Doordarshan Kendra (News)
New Delhi.Applicant

(By Advocate:Shri D.R.Roy)

Versus

Union of India through
Secretary, Ministry of Information &
Broadcasting, New Delhi.Respondents

(By Advocate:Shri D.S.Mahendru)

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, it is brought to our notice that the OA was filed seeking, quashing of the order dated 07.05.2010 of the Disciplinary Authority imposing 'stoppage of three increment with cumulative effect' and the Order dated 07.06.2013 of the Appellate Authority, however, without making both the Disciplinary Authority and Appellate Authority as parties to the OA.

2. In the circumstances, as prayed by the applicant's counsel, the OA is dismissed as withdrawn with liberty to file a fresh OA, in accordance with law, if so desired. All MAs, if pending, are also disposed of.

(Uday Kumar Varma)
Member (A)

(V. Ajay Kumar)
Member (J)

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